

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. No. 260/00162 OF 2017**  
**Cuttack, this the 27<sup>th</sup> day of March, 2017**

**CORAM**  
**HON'BLE MR. R. C. MISRA, MEMBER (A)**

.....

Bishnu Charan Mohapatra, aged about 64 years, Son of Late Kulamani Mohapatra, retired Gas Cutter, O/O. Senior Section Engineer (P.Way), East Coast Railway, Gorakhanath, Jagatsinghpur, permanent resident of Village-Pandara, P.O.-Nalibara, Via-Nalikbara, P.S.-Tirtol, Dist.-Jagatsinghpur.

...Applicant

(By the Advocate-M/s. N. R. Routray, Smt. J. Pradhan, T. K. Choudhury, S. K. Mohanty)

**-VERSUS-**

**Union of India Represented through**

1. General Manager, East Coast Railway, E.Co.R Sadan, Chandrasekharpur, Bhubaneswar, Dist-Khurda.
2. Senior Divisional Personnel Officer/East Coast Railway, Khurda Road Division, At/P.O-Jatni, Dist-Khurda.

...Respondents

By the Advocate- (Mr. T. Rath )

**ORDER(Oral)**

**R.C. MISRA, MEMBER(A):**

Heard Mr. N. R. Routray, Ld. Counsel appearing for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondents-Railways on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant is a retired Railway employee who has approached this Tribunal with the prayer that a direction may be issued to the Respondents to issue revised PPO and pay the differential financial benefits with 12% interest for the period of delay. The submission made by the Ld. Counsel for the applicant is that the applicant was initially appointed on 09.07.1996 under S.E. Railway and retired from service as Gas Cutter on 30.04.2015 on attaining the age of superannuation and all retirement benefit have already been paid to him. Subsequent to his retirement, by issuing an order dated 02.12.2016, the Respondents have promoted 10 retired employees along with the applicant to the post of Track Maintainer-II. Upon his promotion his last pay has been enhanced to Rs.12,020/-with G.P of Rs.2400/-. Since the applicant

had retired in P.B.1 with G.P. of Rs.1900/- he is now entitled to the differential arrears on account of his promotion as Track Maintainer-II on pro-forma basis.

3. Grievance of the applicant is that, the revised PPO has not been issued and differential dues of the superannuation benefits have not been disbursed. It is brought to my notice that applicant has made representation dated 11.01.2017 to the Senior Divisional Personnel Officer, East Coast Railway, Khurda Road Division who has been arraigned as Respondent No.2 in this case. This representation is said to be still pending and no orders have been passed by the authorities.

4. In view of the above facts, without going into the merit of the matter, at the stage of admission, I direct the Respondent No.2 to dispose of the pending representation dated 11.01.2017 within a period of 60 (Sixty) days from the date of receipt of this order. If the applicant is entitled to payment of any financial benefits, the same may be disbursed him within a period of another 60 (Sixty) days from the date of passing of the order. It is reiterated that the order to be issued by the authorities should be a reasoned and speaking one.

5. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr.N. R. Routray, Ld. Counsel appearing for the applicant, copy of this order along with paper book be communicated to the Respondent Nos.1 & 2 by Speed Post at the cost of the applicant, for which Mr. Routray undertakes to file the postal requisites by 30.03.2017.

**(R.C.MISRA)  
MEMBER(A)**

K.B.